

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10422/2019

(Arising out of impugned final judgment and order dated 03-09-2019 in SBCRLMP No. 3850/2019 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

DEEPAK &amp; ANR.

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN &amp; ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.175133/2019-EXEMPTION FROM FILING O.T. )

Date : 25-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE K.M. JOSEPHFor Petitioner(s) Mr. Rabin Majumder, AOR  
Mr. Barun Chaudhary, Adv.  
Mr. Joydeep Mukherjee, Adv.  
Ms. Akansha Srivastava, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Application for exemption from filing official translation is allowed.

Issue notice.

In the meantime, the direction directing the petitioner No.2 to appear before the I.O. is stayed but this will not preclude the I.O. from recording the statement of the girl where she is residing at present at Mathura.

Dasti in addition through the standing counsel.

List after four weeks.

(ASHA SUNDRIYAL)  
COURT MASTER(ANITA RANI AHUJA)  
COURT MASTER